

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
DIVISION BENCH - II, CHENNAI**

**IA(IBC)/1212(CHE)/2023**

**in**

**CP(IB)/78/2021**

*(filed under Section 12(2) r/w Section 60(5) of Insolvency and  
Bankruptcy Code, 2016)*

*In the matter of **UCAL PRODUCTS PRIVATE LIMITED***

**RENUKA DEVI RANGASAMY,**  
Resolution Professional of  
UCAL Products Private Limited,  
Having Office at:  
Arthi Illam, #9, Jothi Nagar,  
3<sup>rd</sup> Street, Uppilipalayam (post),  
Coimbatore – 641 015.

*Order Pronounced on **9<sup>th</sup> August 2023***

CORAM

**SANJIV JAIN, MEMBER (JUDICIAL)**  
**SAMEER KAKAR, MEMBER (TECHNICAL)**

Present: -

*For Applicant: Mr.R.Ramasubramaniam Raja, Advocate*

**ORDER**

(Hearing Conducted through VC)

**Per: SANJIV JAIN, MEMBER (JUDICIAL)**

This application under Section 12(2) r/w 60(5) of the Insolvency Bankruptcy Code, 2016 has been filed by Mrs.Renuka Devi Rangasamy, Resolution Professional of UCAL Products Private Limited (Corporate Debtor) seeking exclusion of a period from 27.11.2022 to 14.02.2023 (80 days) from the CIRP period and extension of CIRP period from 27.11.2022 to 14.02.2023 as 270<sup>th</sup> day of CIRP of the Corporate Debtor.

2. The Corporate Debtor was admitted to CIRP on 10.12.2021. The last date of expiry of CIRP i.e. 180<sup>th</sup> day was on 08.06.2022.
3. Vide order dated 05.09.2022 in IA(IBC)/918(CHE)/2022 this Tribunal had excluded the period from 10.12.2021 to 28.02.2022 (80 days) from the CIRP period as COVID-19 period exclusion and set the CIRP expiry date as 28.08.2022.
4. Further, vide order dated 15.09.2022 in IA(IBC)/980(CHE)/2022, this Tribunal had granted 90 days extension to the CIRP period till 26.11.2022.
5. Thereafter, on 12.12.2022 the Applicant filed an IA(IBC)/1362(CHE)/2022 for approval of the Resolution Plan. Due to some defects in the application, this Tribunal returned the same with a leave to file a fresh application vide order dated 16.01.2023.
6. Meanwhile the CIRP period expired on 26.11.2022. It is stated that in the 11<sup>th</sup> CoC meeting held on 27.01.2023, the CoC resolved to permit the Applicant to file the present application for exclusion of the period from 27.11.2022 to 14.02.2023 on account of judicial intervention.
7. Having perused the documents on record, it is found that the CIRP period expired during pendency of the application for approval of the Resolution Plan before this Tribunal. A fresh



application for the approval of the Resolution Plan was filed before this Tribunal in IA(IBC)/1113(CHE)/2023.

8. Considering the circumnutates, this Tribunal finds that it is just and necessary to exclude the time spent in judicial intervention. We therefore exclude the period from 27.11.2022 to 14.02.2023 from the CIRP period and end the CIRP will fall on 14.02.2023.

9. Accordingly, this application IA(IBC)/1212(CHE)/2023 stands **allowed.**

- Sd -

**SAMEER KAKAR**  
MEMBER (TECHNICAL)

- Sd -

**SANJIV JAIN**  
MEMBER (JUDICIAL)